



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 379]

CHENNAI, WEDNESDAY, SEPTEMBER 16, 2020
Aavani 31, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th September, 2020 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 40 of 2020***A BILL FURTHER TO AMEND THE TAMIL NADU ADVOCATES' CLERKS
WELFARE FUND ACT, 1999.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Advocates' Clerks Welfare Fund (Amendment) Act, 2020. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act 25 of 1999. 2. In section 12 of the Tamil Nadu Advocates' Clerks Welfare Fund Act, 1999 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "two rupees", the expression "ten rupees" shall be substituted. Amendment of section 12.

3. In section 15 of the principal Act,— Amendment of section 15.

(1) in sub-section (3), for the expression "rupees one hundred", the expression "rupees five hundred" shall be substituted;

(2) in sub-section (4), for the expression "rupees one hundred", the expression "rupees five hundred" shall be substituted;

(3) in sub-section (5), for the expression "rupees two thousand", the expression "rupees five thousand" shall be substituted.

4. In section 16 of the principal Act, in sub-section (2), for the expression "rupees two lakh", the expression "rupees four lakh" shall be substituted. Amendment of section 16.

STATEMENT OF OBJECTS AND REASONS

The Hon'ble Minister for Law, Courts and Prisons while moving the demand relating to the Administration of Justice for the year 2020-2021 in the Legislative Assembly announced that the financial assistance paid in the event of death of an Advocate's Clerk, to the nominee under the Tamil Nadu Advocates' Clerks Welfare Fund Act, 1999 (Tamil Nadu Act 25 of 1999) will be enhanced from Rupees Two lakh to Rupees Four lakh. Executive orders have been Issued to that effect in G.O.(2D)No.138, Home Department, dated 17-06-2020.

2. Further, the Secretary to the Tamil Nadu Advocates' Clerks Welfare Fund Committee in order to create additional funds to the said Welfare Fund, has recommended to increase the application fee, membership fee and the face value of the Advocates' Clerks Welfare Fund stamp. The Government, after careful consideration, have decided to revise the various fees payable under the said Act and the value of the Welfare Fund stamp.

3. To give effect to the Hon'ble Minister's aforesaid announcement and to give effect to the aforesaid decision, the Government have decided to amend the Tamil Nadu Advocates' Clerks Welfare Fund Act, 1999 (Tamil Nadu Act 25 of 1999) suitably.

4. The Bill seeks to give effect to the above decision

C.Ve. SHANMUGAM,
Minister for Law, Courts and Prisons.

Chennai-600 009,
16th September 2020.

K. SRINIVASAN,
Secretary.